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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD.

O.A.NO. 515/95.

DATE OF JUDGMENT: 28-04-95.

BETWEEN:

1. B. Narasaiah
2. V. Komaraiah
3. V. Ratnam
4. Bakkaiah
5. T. Mogili

.. Applicants.

AND

1. The Union of India  
rep. by the General Manager,  
SC Rly, Rail Nilayam,  
Secunderabad.
2. The Dy. Chief Engineer (Construction)  
Central/Secunderabad  
SC Rly, Vikarabad.
3. The Chief Personnel Officer,  
SC Rly, Secunderabad.
4. The Chief Admin. Officer (Construction)  
SC Rly, Secunderabad.

.. Respondents.

COUNSEL FOR THE APPLICANT: SHRI U. Pattabhi Ramaiah

COUNSEL FOR THE RESPONDENTS: SHRI J.R. Gopal Rao, SC for Rlys.  
Sxx./Addxx.GG60x

CORAM:

HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN  
HON'BLE SHRI R. RANGARAJAN, MEMBER (ADMN.)

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O.A.No.515/95.

Date: 28-4-1995.

JUDGMENT

I as per Hon'ble Sri R.Rangarajan, Member(Administrative) I

Heard Sri U.Pattabhi Ramaiah, learned counsel for the applicants and Sri J.R.Gopala Rao, learned Standing counsel for the respondents.

2. The applicants numbering 5 herein had worked as Casual Labourers between Tandur-Malkhaid Road of Hyderabad-Vikarabad section under the control of 2nd respondent.

3. The applicants herein were engaged as Casual Labourers for Engineering Construction project in Sec'bad Division and in the last spell they worked in Doubling Project work between Tandur-Malkhaid Road of Hyderabad-Vikarabad Section. On account of the above said doubling project having been completed they were made surplus and were proposed to be redeployed at Hospet. The redeployment order is challenged in this OA.

4. The contentions of the applicants are as under:-

(i) The impugned order whereby these applicants were deployed to other divisions is illegal, for while deploying them to other divisions, their juniors are allowed to continue in SC division.

(ii) They have to be absorbed in the post to be created in view of the new asset i.e. new doubling-line between Vikarabad-Malkhaid or other new asset created in the division and hence without consideration of their case for such absorption, they cannot be deployed to Hospet Division.

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5. OA No.401/95 was filed before this Tribunal and the same was heard and disposed of by us. In that OA also the applicants therein were surplus casual labourers having been rendered surplus due to the doubling Project between Tandur-Malkhaid Roadx having been completed. The contentions of the applicants in that OA are same as that of the contentions of the applicants in this OA as stated above.

6. In OA 401/95 which was decided on 28.4.1995, we have held that only the junior in the seniority list of Project Casual Labourers in the Secunderabad Division has to be redeployed and the applicants if they are senior, have to be retained while those juniors are sent to Hospet. As the applicants in this OA are similarly situate, we give the same direction as was given in OA 401/95.

7. So, this OA is disposed of as under:-

It is open to the respondents to address the Casual Labour in this seniority unit as to whether any of them is interested in going to Hospet. If such of those who are interested in going to Hospet by keeping lien in the Secunderabad Division, they can be sent to the respective divisions to the extent their deployment is necessary. If there are no volunteers or if such volunteers are less than the number to be deployed from SC division, the deployment has to be made from junior-most in the seniority unit to the extent the deployment is necessary. If on that basis, all these or some of these applicants need not be deployed from SC division, they can be posted in place of those casual labour who have to be deployed from the seniority unit by following the principle

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referred to herein, or it is open to the concerned authority to post these applicants or such of the applicants who need not be deployed in any unit in SC division. There need not be any direction in regard to the absorption to the post to be created on the basis of the new assets or in 1/3rd vacancies on Open Line as the concerned authority stated that the extant rules will be followed in regard to the same.

8. The OA is ordered as referred to above at the admission stage itself. No costs. /

M  
(R.Rangarajan)  
Member(Admn.)

V  
(V.Neeladri Rao)  
Vice Chairman

Dated 28th April, 1995.  
Open court dictation.

Grh.

*Ansler*  
DEPUTY REGISTRAR(J)

To

1. The General Manager, Union of India,  
South Central Railway, Railnilayam, Secunderabad.
2. The Deputy Chief Engineer (Construction),  
Central/Secunderabad, South Central Railway, Secunderabad.
3. The Chief Personnel Officer, South Central Railway,  
Secunderabad.
4. The Chief Administrative Officer, (Construction),  
South Central Railway, Secunderabad.
5. One copy to Mr.U.Pattabhi Ramaiah, Advocate,  
1-1-526, Sri Sai Datta Apartments,  
Ground Floor, Iqbal Manzil, Golconda 'X' Roads,  
Hyderabad - 380.
6. One copy to Mr.J.R.Gopal Rao, Addl.CGSC,CAT,Hyderabad.
7. One copy to Library,CAT,Hyderabad.
8. One spare copy.

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TYPED BY  
CHECKED BY

COMPARED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

V. Neeladri Rao, V.C.  
THE HON'BLE SHRI A.V. HARIDASAN: MEMBER (1)

AND

R. Rangarajan  
THE HON'BLE SHRI A.B. GORTHI: MEMBER (A)

DATED 28.4.95

ORDER/JUDGMENT

M.A.NO/R.P.NO./C.P.NO.

in

D.A.NO. 515/95

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

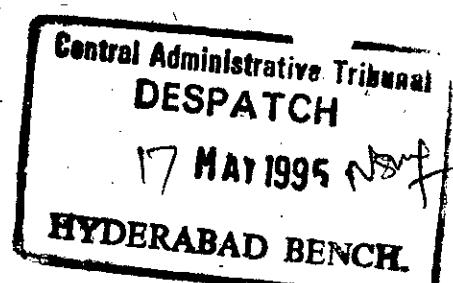
Dismissed for default

Rejected/Ordered.

No order as to costs.

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